



2026:AHC:29918

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1995 of 2026

Rakhi Devi

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajendra Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioner seeks to withdraw the present writ petition, wherein prayer is (1) Issue a writ, order or direction, in the nature of mandamus to issue an ad-interim direction directing the respondent No.2 to 5 to appoint the petitioner on the post of Anganwadi Karyakarti at Anganwadi Kendra Dhela Aheer-1 having code no. 9134120608; (II) Issue a writ, order or direction, in the nature of mandamus directing the respondent no.3 to decide the representation 06.10.2025 (Annexure No.8)with in stipulated period; (III) Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case; (IV) Award the costs of the writ petition in favour of the Petitioner, due to inherent technical defect with liberty to file fresh.

2. Learned Standing Counsel has no objection to the same.

3. The present petition is dismissed as withdrawn with liberty as aforesaid.

(Vikas Budhwar,J.)

February 11, 2026

Rajesh